

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).4056-4064/1999

MINERAL AREA DEVELOPMENT AUTHORITY ETC. Appellant(s)

VERSUS

M/S STEEL AUTHORITY OF INDIA . & ORS. Respondent(s)

([ONLY I.A. NO. 96913/2020 IN T.C.(232/2020) TO BE LISTED AGAINST THIS
MATTER])

WITH

I.A. NO. 96913/2020 in T.C.(C) No. 232/2020 (XVI-A)
(With IA No. 96913/2020 - APPROPRIATE ORDERS/DIRECTIONS and IA No.
104643/2020 - EARLY HEARING APPLICATION and IA No. 96916/2020 - EXEMPTION
FROM FILING AFFIDAVIT)

Date : 12-04-2021 This application was called on for hearing today.
CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Appellant(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Mohit Paul, AOR
Mr. Ayush Agrawal, Adv.
Mr. Vikrant Singh Bloria, Adv.
Ms. Sunaina Phul, Adv.

Mr. Tapesk Kumar Singh, Addl. A.G/AOR
Mr. Aditya Pratap Singh, Adv.
Mrs. Bhaswati Singh, Adv.

For Respondent(s) Mr. Shuvodeep Roy, AOR
Mr. Ankit Roy, Adv.
Ms. Nimisha Menon, Adv.

Mr. Sunil Kumar Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by Advocate-on-Record for the
respondent seeking adjournment, put up after two weeks along with I.A.
Nos.27-35 of 2007 in Civil Appeal No(s).4056-4064/1999.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(PRADEEP KUMAR)
BRANCH OFFICER